

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 49/AM13
HELD ON 06.03.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 49/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 06.03.2013 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 48/AM13 held on 27.02.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-241	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status:
NC No.: 49/AM13 Dated:	Adv. Lic. No.	RLA F. No.	Deferred

06.03.2013

0310681659 dated 13.02.2012

03/94/040/00949/AM12

Request: **Fixation of adhoc norms for the export product “Extruccion Coated Thermal BOPP Film”**

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.02.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-242	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Deferred
NC No.: 49/AM13 Dated: 06.03.2013	Adv. Lic. No. 0810110879 dated 18.04.2012	RLA F. No. 08/24/040/00009/AM13	

Request: **Fixation of adhoc norms for the export product “GRP Pipes and Fittings, Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)”.**

Decision: A D/L No. 46011/13/2011-PC.II dated 07.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.02.2013 giving 15 days time. The firm vide e-mail dated 28.02.2013 has stated that they have received the D/L and will submit their reply very soon.

Deferred for three weeks.

Case No. A-243	GEM POLYTECH INDUSTRIES PVT. LTD.	HQ F. No. 01/87/050/00363/AM12/DES-VII	Status: Deferred
NC No.: 49/AM13 Dated: 06.03.2013	Adv. Lic. No. 0210172425 dated 13.01.2012	RLA F. No. 02/24/040/00187/AM12	

Request: **Fixation of adhoc norms for the export product “Silane Grafted, Crafted Master Batch and Polyethylene Masterbatch”.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 28.01.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-244	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00232/AM13/DES-VII	Status: Deferred
NC No.: 49/AM13 Dated: 06.03.2013	Adv. Lic. No. 0310708470 dated 11.09.2012	RLA F. No. 03/95/040/00361/AM13	

Request: **Amendment in the description of Export Product.**

Decision: The Committee considered the request of firm and it was decided to ask firm to submit following information within 15 days:

- (a) Date of 4.7 application
- (b) Date of Exports
- (c) Description and content indicated in Shipping Bill
- (d) A copy of Shipping Bill.

Deferred for four weeks.

Case No. A-245	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00233/AM13/DES-VII	Status: Deferred
NC No.: 49/AM13 Dated: 06.03.2013	Adv. Lic. No. 0310708475 dated 11.09.2012	RLA F. No. 03/95/040/00425/AM13	

Request: **Amendment in the description of Export Product.**

Decision: The Committee considered the request of firm and it was decided to ask firm to submit following information within 15 days:

- (a) Date of 4.7 application
- (b) Date of Exports
- (c) Description and content indicated in Shipping Bill
- (d) A copy of Shipping Bill.

Deferred for four weeks.

Case No. A-246	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00255/AM13/DES-VII	Status: Deferred
NC No.: 49/AM13 Dated: 06.03.2013	Adv. Lic. No. 0310709928 dated 21.09.2012	RLA F. No. 03/95/040/00459/AM13	

Request: **Amendment in the description of Export Product.**

Decision: The Committee considered the request of firm and it was decided to ask firm to submit following information within 15 days:

- (a) Date of 4.7 application
- (b) Date of Exports
- (c) Description and content indicated in Shipping Bill
- (d) A copy of Shipping Bill.

Deferred for four weeks.

ONLINE CASES

1	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:20.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2013. Comments of D/o C&PC are awaited.			

2	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:27.03.2013
	Decision: The case has been placed before Policy Interpretation Committee.			

3	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:27.03.2013
	Decision: The case has been placed before Policy Interpretation Committee.			

4	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:20.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.02.2013. Comments of D/o C&PC are awaited.			

5	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:27.03.2013
	Decision: The case has been placed before Policy Interpretation Committee.			

6	Case No.:2/49/87-ALC1/2012	Party Name:DEX-VIN POLYMERS PVT. LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00421/AM13/	RLA File :03/94/040/01143/AM12/	Lic.No/Date:0310698293 12.06.2012	Defer Date:27.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments of D/o C&PC are awaited.			

7	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:27.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments of D/o C&PC are awaited.			

8	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:27.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 31.01.2013. Comments of DIPP are awaited.			

9	Case No.:5/35/87-ALC1/2012	Party Name:HLL LIFECARE LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00293/AM13/	RLA File :53/24/040/00005/AM13/	Lic.No/Date:5310015321 06.07.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

10	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:20.03.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 05.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:27.03.2013
	Decision: A D/L dated 15.01.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.01.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

12	Case No.:14/44/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00372/AM13/	RLA File :07/24/040/00302/AM13/	Lic.No/Date:0710091545 25.10.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.01.2013. Comments of D/o C&PC are awaited.			

13	Case No.:1/43/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00357/AM13/	RLA File :03/94/040/00160/AM13/	Lic.No/Date:0310713678 29.10.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments of D/o C&PC are awaited.			

14	Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date:20.03.2013
	Decision: A D/L No. 46011/13/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644	Defer Date:20.03.2013

Decision: A copy of application has been forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.

Case No.: 17/40/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Approved
HQ File :01/87/050/00344/AM13/	RLA File :03/95/040/00622/AM13/	Lic.No/Date:0310715541 22.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40169990	62/0- RUBBER SHEETS	200000.000	K.G	26400000.00	480000.00 US Dollars		
				Total	26,400,000.00	480,000.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40027000	EPDM RUBBER	61000.000	K.G	11,071,500.00	201,300.00 US Dollars	0.00	Qty
2	40021910	SYNTHETIC RUBBER SBR SERIES 1500 & 1700	49000.000	K.G	6,737,500.00	122,500.00 US Dollars	0.00	Qty
3	28170010	ZINC OXIDE	4200.000	K.G	415,800.00	7,560.00 US Dollars	0.00	Qty
4	29157020	STEARIC ACID	1600.000	K.G	96,800.00	1,760.00 US Dollars	0.00	Qty
5	38123090	ANTIOXIDANT / ACCELERATOR / PEPTIZER / RETARDER	3600.000	K.G	594,000.00	10,800.00 US Dollars	0.00	Qty
6	28030010	CARBON BLACK	32000.000	K.G	2,112,000.00	38,400.00 US Dollars	0.00	Qty
7	38249025	SILICA FILLER Ppt	35600.000	K.G	1,566,400.00	28,480.00 US Dollars	0.00	Qty
8	39239090	PACKING MATERIAL : PLASTIC PALLETS	180.000	Number	158,400.00	2,880.00 US Dollars	0.00	Qty
				Total	22,752,400.00	413,680.00		

Decision: According to the technical comments of DIPP dated 06.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Sheets	1 kg	1. EPDM Rubber	0.30500 kg
		2. Synthetic Rubber SBR Series 1500 & 1700	0.24500 kg
		3. Zinc Oxide	0.02100 kg
		4. Stearic Acid	0.00800 kg
		5. Antioxidant / Retarders / Peptizers / Accelerators	0.01800 kg
		6. Carbon Black	0.16000 kg
		7. Silica Filler PPT	0.17800 kg
		8. Plastic Pallets	Net to Net
Note: 1. The CIF value of Import Item No. 5 should not exceed 7% of FOB value of exports.			
2. All the Imported Pallets should be exported along with Export Item.			

17	Case No.:10/44/87-ALC1/2012	Party Name:J K TYRE & INDUSTRIES LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00368/AM13/	RLA File :05/23/040/00333/AM13/	Lic.No/Date:0510339846 30.11.2012	Defer Date:20.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 04.03.2013. Comments of DIPP are awaited.			

18	Case No.:2/39/87-ALC1/2012	Party Name:PUSHKAR IMPEX PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00320/AM13/	RLA File :02/24/040/00139/AM13/	Lic.No/Date:0210184064 04.12.2012	Defer Date:20.03.2013
	Decision: A D/L No. 46011/132/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

19	Case No.:6/44/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00364/AM13/	RLA File :03/94/040/00763/AM13/	Lic.No/Date:0310716523 06.12.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2013 and 06.03.2013. Comments of D/o C&PC are awaited.			

20	Case No.:11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620 12.12.2012	Defer Date:27.03.2013
	Decision: A D/L No. 46011/115/2012-PC.II dated 19.02.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

21	Case No.:35/44/87-ALC1/2012	Party Name:DSM INDIA PVT. LTD	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00393/AM13/	RLA File :31/83/040/00116/AM13/	Lic.No/Date:3110056555	Defer Date:20.03.2013

Decision: A copy of application has been forwarded to D/o C&PC on 28.01.2013. Comments of D/o C&PC are awaited.

22	Case No.:1/41/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00346/AM13/	RLA File :08/24/040/00334/AM13/	Lic.No/Date:0810117156 27.12.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 17.01.2013. Comments of D/o C&PC are awaited.			

Case No.:36/44/87-ALC1/2012	Party Name:ORIENTAL RUBBER INDUSTRIES LIMITED	Meet No/Date: 49/87-ALC1/2012 06.03.2013	Status: Approved
HQ File :01/87/050/00394/AM13/	RLA File :31/83/040/00143/AM13/	Lic.No/Date: 3110056562 27.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40101290	62/0- RIP STOP CONVEYOR BELT WITH BREAKER FABRIC (net content of import item at sl.no.1-11300 sq mtr, 2-36000kgs & 3-105400Kgs to be accounted in R.P.)	200000.000	K.G	40493750.00	775000.00 US Dollars
				Total	40,493,750.00	775,000.00

							Total	
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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	73141490	FLEXIMAT BREAKER FABRIC,BRASS COATED	11865.000	Sq. meter	5,579,516.00	106,785.00 US Dollars	2,275,326.00	Value & Qty
2	59069990	SYNTHETIC FABRIC/FABRIC POLYESTER/NYLON FABRIC 840 DENIER & ABOVE	37800.000	K.G	7,900,200.00	151,200.00 US Dollars	3,221,701.00	Value & Qty
3	40012100	NATURAL(40012200)/SYNTHETIC RUBBER SBR/PBR(40021990)	110670.000	K.G	17,347,523.00	332,010.00 US Dollars	7,074,319.00	Value & Qty
4	28030010	CARBON BLACK	40000.000	K.G	3,135,000.00	60,000.00 US Dollars	1,278,453.00	Value & Qty
5	38123010	ANTIOXIDANTS/ACCELERATOR/RETARDERS/PEPTIZERS	4000.000	K.G	731,500.00	14,000.00 US Dollars	298,305.00	Value & Qty
6	38123010	MISCELLANEOUS CHEMICALS i.e. MICROCRYSTALLINE WAX(27121090),SOFTNERS, STEARIC ACID(38231119), PROCESS AIDS,BONDING/COUPLING AGENT, TACKIFIERS,SYNTHETIC RESINS,ACTIVATORS(ZINC OXIDE 99.5%) 28170010, PLASTICISERS & DIP CHEMICALS(EXCLUDING RESORCINOL)	6000.000	K.G	313,500.00	6,000.00 US Dollars	127,845.00	Value & Qty
				Total	35,007,239.00	669,995.00		

Decision: According to the technical comments of DIPP dated 04.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RIP Stop Conveyor Belt with Breaker Fabric (Net Content of Import Item 1	1 kg	1. Relevant Fleximat Breaker Fabric, Brass Coated	0.059325 Sq. Meter
		2. Synthetic Fabric 840 Denier & above (Polyester / Nylon)	0.18900 kg

– 11300 SQM, 2 – 36000 KGS & 3 – 105400 KGS to be accounted in R.P.)	3. Natural Rubber (40012200) / PBR / Relevant Grade of SBR (40021990) except 1900 Series i.e. HSR	0.55330 kg
	4. Carbon Black	0.20000 kg
	5. Antioxidants / Accelerator / Retarders / Peptizers	0.02000 kg
	6. Miscellaneous Chemicals i.e. Microcrystalline Wax (27121090) Softners, Stearic Acid (38231119), Process Aid Bonding/Coupling Agent, Tackifiers, Synthetic Resins, Activators (Zinc Oxide 99.5%) (28170010), Plasticisers & Dip Chemicals (Excluding resorcinol)	0.03000 kg
Note: There should be a value cap on Import Item No. 5 – Rubber Chemicals and Import Item No. 6 – Misc. Chemicals as per General Note 8 of Handbook of Procedure, Vol. II.		

24	Case No.: 34/44/87-ALC1/2012	Party Name:SPEEDWAYS TYRE LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00392/AM13/	RLA File :30/24/040/00053/AM13/	Lic.No/Date:3010090925 03.01.2013	Defer Date:27.03.2013
	Decision: A copy of application has been forwarded to DIPP on 24.01.2013. Comments of DIPP are awaited.			

25	Case No.: 1/46/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00402/AM13/	RLA File :08/24/040/00374/AM13/	Lic.No/Date:0810117971 30.01.2013	Defer Date:20.03.2013

Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2013. Comments of D/o C&PC are awaited.

26	Case No.:3/49/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00422/AM13/	RLA File :03/95/040/00827/AM13/	Lic.No/Date:0310722779 04.02.2013	Defer Date:27.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments of D/o C&PC are awaited.			

27	Case No.:4/49/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00423/AM13/	RLA File :03/95/040/00828/AM13/	Lic.No/Date:0310722780 04.02.2013	Defer Date:27.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments of D/o C&PC are awaited.			

28	Case No.:2/46/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00403/AM13/	RLA File :31/83/040/00188/AM13/	Lic.No/Date:3110057033 05.02.2013	Defer Date:27.03.2013
	Decision: RLA, Pune has been requested through e-mail on 22.02.2013 for furnishing application expeditiously. However, the application is still awaited from RLA, Pune. Hence, it was decided to issue another reminder e-mail to Jt. DGFT, Pune for furnishing application expeditiously.			

29	Case No.:5/49/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2012 06.03.2013	Status: Deferred
	HQ File :01/87/050/00424/AM13/	RLA File :03/95/040/00829/AM13/	Lic.No/Date:0310723191 06.02.2013	Defer Date:27.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
